

[Shri D.S.A. Sivaprakasam]

"That the House do agree with the Ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th May, 1997."

The motion was adopted.

15.34 hrs.

- (I) **Reservation for Economically Weaker Section People (In Higher Education and Public Employment) Bill***

[Translation]

SHRI SULTAN SALAHUDDIN OWAISI (Hyderabad) : Hon'ble Speaker, Sir, I beg to move that leave be granted to introduce a Bill to provide for reservation of posts in public employment and of seats in higher educational institutions for various categories of persons belonging to economically weaker sections of the people.

[English]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for reservation of posts in public employment and of seats in higher educational institutions for various categories of persons belonging to economically weaker sections of the people."

The motion was adopted.

[Translation]

SHRI SULTAN SALAHUDDIN OWAISI : Hon'ble Speaker, Sir, I introduce the bill.

15.34½ hrs.

- (II) **Constitution (Amendment) Bill* (Amendment of article 39)**

[Translation]

SHRI SULTAN SALAHUDDIN OWAISI (Hyderabad) : Hon'ble Speaker, Sir, I beg to move that leave be granted

* Published in the Gazette of India Extraordinary, Part II, Section 2, dated 16.5.97

to introduce a Bill further to amend the constitution of India.

[English]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

[Translation]

SHRI SULTAN SALAHUDDIN OWAISI : Hon'ble Speaker, Sir, I introduce the bill.

15.35 hrs.

- (iii) **Constitution (Amendment) Bill* (Insertion of new article 31)**

[Translation]

SHRI SULTAN SALAHUDDIN OWAISI (Hyderabad) : Hon'ble Speaker, Sir, I beg to move that leave be granted to introduce a Bill further to amend the Constitution of India.

[English]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

[Translation]

SHRI SULTAN SALAHUDDIN OWAISI : I also introduce the bill.

15.35½ hrs.

- (iv) **Price Control Bill***

[Translation]

SHRI SULTAN SALAHUDDIN OWAISI (Hyderabad) : I beg to move that leave be granted to introduce a Bill to provide for the constitution of a Commission for the purpose of determining prices of all consumer and industrial goods.

* Published in the Gazette of India Extraordinary, Part II, Section 2, dated 16.5.97

[English]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the constitution of a Commission for the purpose of determining prices of all consumer and industrial goods."

The motion was adopted.

[Translation]

SHRI SULTAN SALAHUDDIN OWAISI : I introduce the Bill.

15.36 hrs.

(v) Indian Fisheries (Amendment) Bill* (Amendment of Section 3, etc.)

[Translation]

SHRIMATI BHAVNABEN DEVRAJ BHAJ CHIKHALIA (Junagarh) : Mr. Speaker, Sir, I beg to move that leave be granted to introduce a Bill further to amend the Indian Fisheries Act, 1897.

[English]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Indian Fisheries Act, 1897."

The motion was adopted.

[Translation]

SHRIMATI BHAVNABEN DEVRAJ BHAJ CHIKHALIA: I introduce the Bill.

15.36½ hrs.

(vi) High Court at Allahabad (Establishment of Permanent Bench at Meerut) Bill*

[Translation]

SHRI ASHOK PRADHAN (Khurja) : Mr. Speaker, Sir, I beg to move that leave be granted to introduce a Bill to provide for the establishment of permanent Bench of

* Published in the Gazette of India Extraordinary, Part II, Section 2, dated 16.5.97

the Allahabad High Court at Meerut.

[English]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Allahabad at Meerut."

The motion was adopted.

[Translation]

SHRI ASHOK PRADHAN : I introduce the Bill.

15.37 hrs.

(vii) Marriage Laws (Amendment) Bill*

[Translation]

SHRIMATI JAYAWANTI NAVINCHANDRA MEHTA (Mumbai-South) : Mr. Speaker, Sir, I beg to move that leave be granted to introduce a Bill further to amend Hindu Marriage Act, 1955 and the Special Marriage Act, 1954.

[English]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954."

The motion was adopted.

[Translation]

SHRIMATI JAYAWANTI NAVINCHANDRA MEHTA : I introduce the Bill.

15.37½ hrs.

(viii) Borrowing (Fixation of Limit) Bill*

[English]

SHRI CHITTA BASU (Barasat) : I beg to move for leave to introduce a Bill to provide for fixing the limit on borrowing by the Government of India under article 292 of the Constitution of India.

* Published in the Gazette of India Extraordinary, Part II, Section 2, dated 16.5.97